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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
ORIGINAL APPLICATION NO.184/2025/EZ

In the matter of:

Subhas Datta

... Applicant.

Versus

State of West Bengal & Ors.

.... Respondents.

AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 6, SUPERINTENDENT OF
POLICE, PURULIA.

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Filed by:

Handwritten signature of Mr. Rajib Ray

Mr. Rajib Ray,
Advocate,

Bar Association Room No. 13,
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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
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In the matter of:
Subhas Datta
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AFFIDAVIT ON BEHALF OF THE RESPONDENT NO. 6, SUPERINTENDENT OF
POLICE, PURULIA.

Sl. No. 760
Date 06/03/2026

I, Sri Vaibhav Tiwari son of Shri Vijay Narayan Tiwari, aged about 41 years, by faith Hindu, by occupation Service, presently working as Superintendent of Police, Office of the Superintendent of Police, Purulia, West Bengal, do hereby solemnly affirm and state as follows:-

1. I am the Superintendent of Police, Purulia, the Respondent No. 6 herein. I have duly consulted the records available in my office and thereafter, I have made myself acquainted with the facts and circumstances of this case and competent to affirm this affidavit.
2. That the present affidavit is filed in compliance with the order passed by this Hon'ble Tribunal in Original Application No. 184/2025/EZ, whereby the Respondent No. 6 has been directed to submit a report/reply with regard to the issues raised concerning the environmental condition of Saheb Bandh, a heritage water body situated in the district of Purulia, West Bengal.
3. That at the outset it is respectfully submitted that the answering Respondent, being the Superintendent of Police, Purulia, functions under the West Bengal Police and is primarily responsible for maintenance of law and order and prevention of cognizable offences within the district.

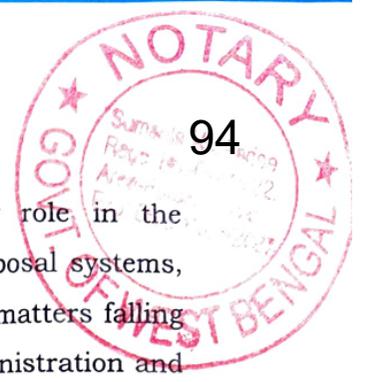
SUMANTA MUKHERJEE



NOTARY PUBLIC
Govt of WB

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4. That the answering Respondent has no direct statutory role in the management, maintenance or regulation of water bodies, waste disposal systems, sewage treatment facilities or environmental monitoring, which are matters falling within the jurisdiction of the local municipal authority, district administration and pollution control authorities under the relevant environmental laws.

5. That the present Original Application raises concerns regarding alleged environmental degradation of Saheb Bandh due to discharge of untreated wastewater, dumping of medical and plastic waste by nearby establishments and other unregulated activities around the said water body.

6. That the answering Respondent is conscious of the seriousness of the environmental concerns raised in the present proceedings and remains committed to extending necessary police assistance to the competent authorities for prevention of unlawful activities affecting the said water body.

7. That in compliance with the directions of this Hon'ble Tribunal, instructions have been issued to the Inspector-in-Charge, Purulia (Town) Police Station to intensify patrolling around the periphery of Saheb Bandh in order to prevent illegal dumping of medical waste, plastic waste or other solid waste materials in and around the said water body.

Photocopy of the directions issued to the Inspector-in-Charge, Purulia (Town) Police Station regarding enhanced patrolling around Saheb Bandh is annexed hereto and marked as Annexure-I.

8. That the purpose of such enhanced patrolling is to deter unlawful activities and to ensure that no person is permitted to dump waste or carry out activities that may contribute to pollution of the said heritage water body.

9. That it is respectfully submitted that the answering Respondent shall provide all necessary police assistance to the District Magistrate, Purulia, the Purulia Municipality, and other competent authorities whenever requisitioned for the purpose of enforcing environmental laws or carrying out lawful measures to prevent pollution and protect Saheb Bandh.

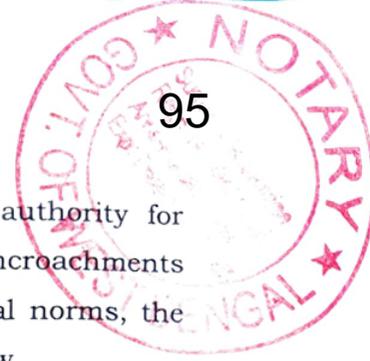
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Sl. No. 760
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10. That upon receipt of any requisition from the competent authority for assistance in conducting inspection, enforcement drives, eviction of encroachments or action against establishments found to be violating environmental norms, the district police shall extend necessary assistance in accordance with law.

11. That the answering Respondent shall also ensure that appropriate preventive measures are taken to discourage illegal dumping, encroachment and other unlawful activities in the vicinity of Saheb Bandh which may lead to deterioration of the ecological environment.

12. That the averments made in the Original Application concerning the statutory duties of other authorities including the Purulia Municipality, District Magistrate and the concerned Pollution Control Authorities fall within their respective jurisdictions and therefore require no specific comment from the answering Respondent.

13. It is respectfully submitted that this answering respondent shall comply with any direction(s) that may be issued by this Hon'ble Tribunal in accordance with law.

14. That the statements made in paragraph 1 to 11 are based on information derived from the record which are usually kept and maintained by the answering respondent in the ordinary course of business and which I believe to be true and rest thereof are my humble submission before this Hon'ble Tribunal.

Prepared in my office

Debanish Mohar
Advocate

Enrollment No. F/768/773 of 2019


Deponent

Superintendent of Police
Purulia

Under Notaries Act 1952

Solemnly affirmed and sworn
before me this 6th day of March, 2026.

by Vaibhav Tiwari

S/O Shri Vijay Narayan Tiwari

who is known to me by Sri Debanish Mohar (Advocate)

Advocate Purulia W.B.

06 MAR 2026


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Annexure no.-I.



GOVT OF WEST BENGAL
OFFICE OF THE SUPERINTENDENT OF POLICE,
DISTRICT - PURULIA

Tele - 222304 (O), 223588 (Fax), e-mail – puruliasp@gmail.com



Memo No- 98 /Legal Cell/PLA

Date: - 24.01.2026.

To
The Inspector-in-Charge,
Purulia Town Police Station,
Dist- Purulia.

Sub: To increase patrolling around the periphery of the Saheb Bandh,

Ref: OA No. 184/2025/EZB in the matter of Subhas Datta -Vs- The State of West Bengal & Ors.

With reference to the above, you are hereby directed to

1. To increase patrolling around the periphery of the Saheb Bandh. to prevent the dumping of medical and plastic waste.
2. To provide all necessary police assistance to the Purulia Municipality and the District Magistrate for any eviction drives or enforcement of environmental laws against the erring hospitals (Rotary Hospital and Singhania Hospital) if sought for.
3. To ensure that any violation of the Water (Prevention and Control of Pollution) Act, 1974 is met with prompt legal action as per the statutory powers vested in the police for assistance in enforcement.


24/01/26
Superintendent of Police
Purulia

SUMANTA MUKHERJEE



NOTARY PUBLIC
Govt of WB

06 MAR 2026

BEFORE THE HON'BLE NATIONAL
GREEN TRIBUNAL
EASTERN ZONE BENCH, KOLKATA
O. A. NO. 184/2025/EZ

In the matter of:
Subhas Datta

..Applicant.

Versus

State of West Bengal & Ors.

.... Respondents.

Counter affidavit on behalf of the
respondent no. 6, Superintendent of
Police, Purulia.

RAJIB RAY

Advocate

Bar Association Room No. 13,
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